

Bill No. 30 of 2020

THE COMMISSION FOR THE FORMATION OF THE STATE OF
VIDARBHA BILL, 2020

By

SHRI RAMDAS TADAS, M.P.

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BILL

*to provide for the constitution of a Commission for the formation of a separate
State of Vidarbha by re-organization of the existing State of Maharashtra
and for matters connected therewith.*

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Commission for the Formation of the State of Vidarbha Act, 2020.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title
and
commencement.

STATEMENT OF OBJECTS AND REASONS

The people of Vidarbha region in the State of Maharashtra complains about the discrimination being made with them because of which people living in the region have been continuously demanding for a separate State.

The proposal of two States for Marathi speaking people was also supported by Dr. Babasaheb Ambedkar. In 1947, the then Marathi leaders had agreed that two independent States for Marathi speaking people were requested to form under Akola Pact. It was again reiterated under the Nagpur Pact in the year 1953. Under the said Pact, funds in proportion to the population for the development of Vidarbha region, a session was decided to be convened in Nagpur but no progress was made in this regard.

Vidarbha is a north-eastern region of the State of Maharashtra. Coal mines and costly mines are found in abundance in Vidarbha. Because of the coal mines, the thermal power stations are found in Chandrapur, Koradi, Khaperkhede, Munda and Tiroda in Vidarbha which are providing electricity supply to whole of Maharashtra. Apart from this, most of the forest estate lies in Vidarbha region only. Besides this, Tumsar Mandi famous for rice production is also in Vidarbha region which is regarded as the biggest agricultural products market in the State of Maharashtra. Famous Basmati rice is also produced in this area. Most of the cement factories out of total factories of the State of Maharashtra are situated in Chandrapur district only. Despite having all the said resources, Vidarbha region is too backward and the people feel themselves helpless. The situation of the villages of Vidarbha is even more deteriorating. Poverty is spread all over the areas. Farmers of this area are attempting suicide even today because of the heavy burden of debt. Ninety-six *per cent* of people have supported Vidarbha to be made as a separate State in a non-Government referendum held in recent past.

The people of Vidarbha are of the opinion that the creation of a separate State of Vidarbha is the only solution to ensure development and prosperity of the region. Thus, honouring the highest desire of the people of Vidarbha, the Central Government needs to take necessary steps to bifurcate Maharashtra and form a separate State of Vidarbha. This Bill provides for constituting a Commission for formation of a separate State of Vidarbha.

Hence this Bill.

NEW DELHI;
December 13, 2019.

RAMDAS TADAS

FINANCIAL MEMORANDUM

Clause 3 of the Bill provides for the constitution of a Commission for the formation of a separate State of Vidarbha. Clause 4 provides for the salary and allowances of the Chairperson and members of the Commission. Clause 6 provides for grant of adequate funds to the Commission by the Central Government. The Bill, therefore, if enacted, would involve expenditure from the Consolidated Fund of India. It is estimated that a recurring expenditure of rupees Twenty five crore per annum would be involved.

A non-recurring expenditure of about rupees Ten crore is also likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 7 of the Bill empowers the Central Government to make rules for carrying out the purposes of the Bill. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character.

LOK SABHA

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(Shri Ramdas Tadas, M.P.)